

THE HIGH COURT OF TRIPURA

AGARTALA

CONFIDENTIAL REPORT OF JUDICIAL OFFICERS

Name of Officer _____

Report for the year/period ending on _____

CONFIDENTIAL REPORT OF JUDICIAL OFFICERS

Report for the year/period ending on _____

PERSONAL DATA

(To be filled in by the concerned Officer)

1. Name of Officer :
2. Post held with special power, if any :
3. Date of continuous appointment to the present grade :
4. Present post and date of appointment thereto :
5. Period of work done during the year under report :
 - i. On judicial side : days
 - ii. On administrative side : days
 - iii. On deputation : days
 - iv. Period of attachment : days
6. Brief description of the duties performed by the Officer including any other special work done during the year with special achievements, if any. :
7. Brief description of assistance and guidance received by the Officer from his seniors :

OTHER DATA

1. Mention instances, if any, where you have not delivered judgment within 30 (thirty) days of hearing arguments with reasons for such delay.

2. How many cases are fixed for further hearing after conclusion of argument?

3. Mention any five cases where the Revisional/Appellate Court reversed/upheld your judgment.

4. Mention the adverse remark, if any, passed by the Revisional/Appellate Court on your judgment.

5. Summary of the Work in the Court and the Work turned out by the Officer:

(a)

Cases pending at the beginning of the year under report	Institution during the year under report	Total for disposal	Disposal during the year under report	
			Main case	Misc case

- (b) (i) Total no. of cases pending for more than 4 years at the beginning of the year: –
- (ii) Total no. of such cases disposed of during the year under report: –
- [For details: Fill up the attached Forms-I & II]

- (c) If there are no cases pending for more than 4 years or less than 10 such cases pending at the beginning of the year under report, the officer concerned shall further furnish the following data:–
- (i) No. of cases pending for 4 years and no. of cases disposed of therefrom: –
- (ii) No. of cases pending for 3 years and no. of cases disposed of therefrom: –
- (iii) No. of cases pending for 2 years and no. of cases disposed of therefrom: –

